

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 3

CA No. 175/2020, 236/2020, 113/2021,
202/22, 219/22. 252/22
In
CP No. 19/Chd/Pb/2020

IN THE MATTER OF:

Shri Vimal Kumar Dhall & Ors.

...Petitioners

Vs.

Emsons Gears Ltd. & Ors.

...Respondents

Under Section: 241,242, CA 2013, R 11 NCLT, 2016

Order delivered on 21.03.2024

CORAM:

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner in main CP, : Mr. Anand Chhibbar, Senior Advocate
Applicant in CA No. 175/2020, : Mr. Vaibhav Sahni, Advocate
113/21, 202/22 and respondent : Mr. Yashpal Gupta, Advocate
In IA Nos. 236/2020 and 252/2022:

For the Respondent Nos. 1-5 in : Ms. Munisha Gandhi, Senior Advocate
Main CP and applicant in CA No. : Mr. Vaibhav Sharma, Advocate
236/2020 : Ms. Salina Chalana, Advocate

For the Applicant in IA No. 252/22: Ms. Manveen Narang, Advocate

ORDER

It is jointly requested by learned counsel for the petitioner and Respondent Nos. 1 to 5 that CA No. 236/2020 which is filed for dismissal of the main petition by

Respondent Nos. 1-5 may be heard in the beginning. Let the matter be listed before the regular Bench on 26.04.2024 in supplementary list.

-sd-
(SUBRATA KUMAR DASH)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM